



सत्यमेव जयते

**UTTARAKHAND COURT NEWS**  
(A Quarterly Court Magazine)

**Vol.-IX Issue No.-II (April- June, 2018)**



**EDITORIAL BOARD**

Hon'ble Mr. Justice Sudhanshu Dhulia

Hon'ble Mr. Justice Lokpal Singh

**COMPILED BY**

Pradeep Pant, Registrar General, High Court of Uttarakhand

A quarterly newsletter published by High Court of Uttarakhand, Nainital

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## **HON'BLE JUDGES OF UTTARAKHAND HIGH COURT**

### **LIST OF JUDGES (As on 30 June, 2018)**

<b>Sl. No.</b>	<b>Name of the Hon'ble Judge</b>	<b>Date of Appointment</b>
<b>1.</b>	<b>Hon'ble Mr. Justice K.M. Joseph (Chief Justice)</b>	<b>31.07.2014</b>
<b>2.</b>	<b>Hon'ble Mr. Justice Rajiv Sharma</b>	<b>26.09.2016</b>
<b>3.</b>	<b>Hon'ble Mr. Justice V. K. Bist</b>	<b>01.11.2008</b>
<b>4.</b>	<b>Hon'ble Mr. Justice Sudhanshu Dhulia</b>	<b>01.11.2008</b>
<b>5.</b>	<b>Hon'ble Mr. Justice Alok Singh</b>	<b>26.02.2013</b>
<b>6.</b>	<b>Hon'ble Mr. Justice Lok Pal Singh</b>	<b>19.05.2017</b>
<b>7.</b>	<b>Hon'ble Mr. Justice Manoj Kumar Tiwari</b>	<b>19.05.2017</b>
<b>8.</b>	<b>Hon'ble Mr. Justice Sharad Kumar Sharma</b>	<b>19.05.2017</b>

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## **Transfers and Promotions of Judicial Officers**

<b>S.No</b>	<b>Name &amp; Designation of the Officer</b>	<b>Place of Transfer/promotion</b>	<b>Date of Order</b>
1	Shri Rajeev Kumar Khulbey Registrar High Court of Uttarakhand, Nainital.	1 <sup>st</sup> Addl. District and Sessions Judge, Dehradun.	11.04.2018
2	Smt. Sujata Singh Registrar (Judicial), High Court of Uttarakhand, Nainital.	2 <sup>nd</sup> Addl. District and Sessions Judge, Dehradun.	11.04.2018
3	Shri Gurubaksh Singh 2 <sup>nd</sup> Addl. District and Sessions Judge, Dehradun	3 <sup>rd</sup> Addl. District and Sessions Judge, Dehradun	11.04.2018
4	Shri Ajay Chaudhary 3 <sup>rd</sup> Addl. District and Sessions Judge, Dehradun.	Registrar, High Court of Uttarakhand, Nainital.	11.04.2018
5	Shri Subir Kumar Addl. Director UJALA, Bhowali, District Nainital.	4 <sup>th</sup> Addl. District and Sessions Judge, Dehradun.	11.04.2018
6	Shri Rahul Garg Addl. District and Sessions Judge, Laksar, District Hardwar	Addl. District and Sessions Judge, Almora	11.04.2018
7	Shri Manish Mishra Judge Family Court Pauri Garhwal.	1 <sup>st</sup> Addl. District and Sessions Judge, Rishikesh, District Dehradun.	11.04.2018
8	Shri Bharat Bhushan Pandey Chairman Permanent Lok Adalat, Udham Singh Nagar.	Addl. District and Sessions Judge, Rudraprayag.	11.04.2018
9	Shri Arvind Kumar 1 <sup>st</sup> Addl. District and Sessions Judge, Nainital.	1 <sup>st</sup> Addl. District and Sessions Judge, Haldwani, District Nainital.	11.04.2018
10	Shri Vinod Kumar 5 <sup>th</sup> Addl. District and Sessions Judge, Dehradun.	1 <sup>st</sup> Addl. District and Sessions Judge, Nainital	11.04.2018
11	Smt. Pritu Sharma, F.T.C/ Addl. District Judge/ Special Judge, POCSO, Haldwani, District Nainital.	1 <sup>st</sup> Addl. District and Sessions Judge, Kashipur, District Udham Singh Nagar.	11.04.2018
12	Shri Mohd. Sultan, Addl. District and Sessions Judge, Vikasnagar, District Dehradun.	2 <sup>nd</sup> Addl. District and Sessions Judge Haldwani, District Nainital.	11.04.2018



13	Smt. Shadab Bano, 7 <sup>th</sup> Addl. District and Sessions Judge, Dehradun	Registrar, High Court of Uttarakhand, Nainital	11.04.2018
14	Shri Nasim Ahmad, 1 <sup>st</sup> Addl. District and Sessions Judge, Kashipur, District Udham Singh Nagar.	Addl. District and Sessions Judge, Vikasnagar, District Dehradun.	11.04.2018
15	Shri Om Kumar Chairman permanent Lok Adalat, Nainital.	2 <sup>nd</sup> Addl. District and Sessions Judge, Kashipur, District Udham Singh Nagar.	11.04.2018
16	Shri Sanjeev Kumar, 2 <sup>nd</sup> Addl. District and Sessions Judge, Roorkee, District Hardwar.	1 <sup>st</sup> Addl. District and Sessions Judge, Udham Singh Nagar	11.04.2018
17	Shri Ambika Pant Addl. District and Sessions Judge, Almora	Addl. District and Sessions Judge, Laksar, District Hardwar.	11.04.2018
18	Ms. Vijay Lakshmi Vihan, 2 <sup>nd</sup> Addl. District and Sessions Judge, Udham Singh Nagar.	F.T.C./ Addl. District Judge/Special Judge, POCSO, Udham Singh Nagar.	11.04.2018
19	Shri Chandramani Rai, 2 <sup>nd</sup> Addl. District and Sessions Judge, Kashipur, District Udham Singh Nagar.	2 <sup>nd</sup> Addl. District and Sessions Judge, Udham Singh Nagar.	11.04.2018
20	Smt. Parul Gairola, Registrar Public Service Tribunal, Uttarakhand, Dehradun.	2 <sup>nd</sup> Addl. District and Sessions Judge, Nainital.	11.04.2018
21	Shri Ashutosh Kumar Mishra, 3 <sup>rd</sup> Addl. District and Sessions Judge, Hardwar.	Addl. Director UJALA, Bhowali, District Nainital.	11.04.2018
22	Shri Manish Kumar Pandey, 2 <sup>nd</sup> Addl. District and Sessions Judge, Nainital.	F.T.C./Addl. District Judge/ Special Judge, POCSO, Haldwani, District Nainital.	11.04.2018
23	Shri Shivakant Dwivedi, 5 <sup>th</sup> Addl. District and Sessions Judge, Hardwar.	2 <sup>nd</sup> Addl. District and Sessions Judge, Rishikesh, District Dehradun.	11.04.2018
24	Shri Vivek Dwivedi, 8 <sup>th</sup> Addl. District and Sessions Judge, Dehradun.	3 <sup>rd</sup> Addl. District and Sessions Judge, Udham Singh Nagar.	11.04.2018
25	Ms. Arti Saroha, Judicial Magistrate, Rudraprayag.	Civil Judge (Jr. Div.), Rudraprayag & Addl. Charge of the Court of Civil Judge ( Jr. Div), Ukhimath, District Rudraprayag with the direction to hold camp court at Ukhimath for one week in a month.	12.04.2018
26	Shri Sanjeev Kumar, Principal Magistrate/ Judicial Magistrate(1 <sup>st</sup> Class), J.J. Board, Udham Singh Nagar.	Civil Judge (Jr. Div.), Almora.	12.04.2018

27	Ms. Shama Nargis, 1 <sup>st</sup> Addl. Civil Judge (Jr. Div.), Kashipur, District Udham Singh Nagar.	Civil Judge (Jr. Div.), Kashipur, District Udham Singh Nagar	12.04.2018
28	Ms. Anita Kumari, Civil Judge (Jr. Div.), Almora	Civil Judge (Jr. Div.), Roorkee, District Hardwar.	12.04.2018
29	Shri Akram Ali, Civil Judge (Jr. Div.), Pithoragarh.	Addl. Charge of Civil Judge (Jr. Div.), Dharchula, District Pithoragarh with a direction to hold camp court at Dharchula for one week in a month.	12.04.2018
30	Shri Neeraj Kumar, 2 <sup>nd</sup> Addl. Civil Judge (Jr. Div.), Dehradun.	1 <sup>st</sup> Addl. Civil Judge (Jr. Div.), Dehradun.	12.04.2018
31	Shri Akhilesh Kumar Pandey, Civil Judge (Jr. Div.), Tanakpur, District Champawat.	1 <sup>st</sup> Addl. Civil Judge (Jr. Div.), Kashipur, District Udham Singh Nagar.	12.04.2018
32	Shri Imran Mohd. Khan, Civil Judge (Jr. Div.), Udham Singh Nagar.	Principal Magistrate/ Judicial Magistrate (1 <sup>st</sup> Class), Juvenile Justice Board, Udham Singh Nagar.	12.04.2018
33	Shri Sachin Kumar Pathak, Civil Judge (Jr. Div.), Tehri Garhwal.	Judicial Magistrate, Laksar, District Hardwar.	12.04.2018
34	Shri Rajesh Kumar, Civil Judge (Jr. Div.), Purola, District Uttarkashi.	Principal Magistrate/ Judicial Magistrate (1 <sup>st</sup> Class), J.J. Board, Hardwar.	12.04.2018
35.	Shri Dayaram, Addl. Civil Judge (Jr. Div.), Khatima, District Udham Singh Nagar.	Judicial Magistrate-II, Haldwani, District Nainital.	12.04.2018
36	Ms. Meenal Chawla, Civil Judge (Jr. Div.), Ranikhet, District Almora.	1 <sup>st</sup> Addl. Civil Judge (Jr. Div.), Haldwani, District Nainital.	12.04.2018
37	Ms. Tista Shah, 3 <sup>rd</sup> Addl. Civil Judge (Jr. Div.), Dehradun.	2 <sup>nd</sup> Addl. Civil Judge (Jr. Div.), Dehradun.	12.04.2018
38	Ms. Afia Mateen, Judicial Magistrate -II, Dehradun.	Civil Judge (Jr. Div.), Champawat.	12.04.2018
39	Shri Amit Kumar, Judicial Magistrate, Chamoli.	Civil Judge (Jr. Div.), Srinagar, District Pauri Garhwal.	12.04.2018
40	Shri Alok Ram Tripathi, Civil Judge (Jr. Div.), Champawat.	Judicial Magistrate, Rishikesh, District Dehradun.	12.04.2018
41	Shri Mithilesh Pandey, Judicial Magistrate Pauri Garhwal.	3 <sup>rd</sup> Addl. Civil Judge (Jr. Div.), Dehradun.	12.04.2018
42	Shri Kapil Kumar Tyagi, Civil Judge (Jr. Div.), Kirtinagar, District Tehri Garhwal.	1 <sup>st</sup> Addl. Civil Judge (Jr. Div.), Roorkee, District Hardwar.	12.04.2018
43.	Shri Abhay Singh, Judicial Magistrate, Vikasnagar, District Dehradun.	1 <sup>st</sup> Addl. Civil Judge (Jr. Div.), Nainital & Addl. Charge of Civil Judge (Jr. Div.), Dhari to hold camp court at Dhari for one week in a month.	12.04.2018
44	Ms. Mamta Pant, Addl. Civil Judge (Jr. Div.), Rishikesh, District Dehradun.	Civil Judge (Jr. Div.), Tanakpur, District Champawat.	12.04.2018

45	Ms. Anamika, 1 <sup>st</sup> Addl. Civil Judge (Jr. Div.), Nainital.	Addl. Civil Judge (Jr. Div.), Rishikesh, District Dehradun.	12.04.2018
46	Ms Beenu Gulyani, Judicial Magistrate –II, Haldwani, District Nainital.	Addl. Civil Judge (Jr. Div.), Khatima, District Udham Singh Nagar	12.04.2018
47	Shri Nadim Ahmad, Civil Judge (Jr. Div.), Dwarahat, District Almora.	Civil Judge (Jr. Div.), Ramnagar, District Nainital.	12.04.2018
48	Shri Dharmendra Shah, Judicial Magistrate, Laksar, District Hardwar.	Civil Judge (Jr. Div.), Ranikhet, District Almora & Addl. Charge of Civil Judge (Jr. Div.), Bhikyasen and Civil Judge (Jr. Div.), Dwarahat to hold camp court at both these places for three days each in a month.	12.04.2018
49	Ms. Sahista Bano, Addl. Civil Judge (Jr. Div.), Nainital.	Judicial Magistrate, Chamoli.	12.04.2018
50	Shri Anup Singh, Judicial Magistrate-II, Roorkee, District Hardwar.	Civil Judge (Jr. Div.), Purola, District Uttarkashi & Addl. Charge of Civil Judge (Jr. Div.), Barkot, District Uttarkashi to hold camp court at Barkot for three days in a month.	12.04.2018
51.	Ms Shama Parveen, 2 <sup>nd</sup> Addl. Civil Judge (Jr. Div.), Kashipur.	Judicial Magistrate, Pauri Garhwal.	12.04.2018
52	Ms. Manju Devi, 1 <sup>st</sup> Addl. Civil Judge(Jr. Div.), Haldwani, District Nainital.	Civil Judge (Jr. Div.), Chamoli & Addl. Charge of Civil Judge (Jr. Div.), Joshimath and Pokhri, District Chamoli to hold camp court at both these places for three days in a month.	12.04.2018
53.	Ms. Jayshree Rana, Civil Judge (Jr. Div.), Vikasnagar, District Dehradun.	2 <sup>nd</sup> Addl. Civil Judge (Jr. Div.), Nainital.	12.04.2018
54.	Ms. Suman, 2 <sup>nd</sup> Addl. Civil Judge (Jr. Div.), Haldwani, District Nainital.	Civil Judge (Jr. Div.), Bageshwar & Addl. Charge of Civil Judge (Jr. Div.), Garur, District Bageshwar to hold camp court at Garur for one week in a month.	12.04.2018
55	Ms. Bushra Kamal, 1 <sup>st</sup> Addl. Civil Judge (Jr. Div.), Udham Singh Nagar.	Civil Judge (Jr. Div.), Udham Singh Nagar.	12.04.2018
56.	Shri Sachin Kumar, Judicial Magistrate- I, Udham Singh Nagar.	2 <sup>nd</sup> Addl. Civil Judge (Jr. Div.), Hardwar.	12.04.2018
57.	Shri Ramesh Chandra, Civil Judge (Jr. Div.), Dharchula, District Pithoragarh.	Civil Judge (Jr. Div.), Vikasnagar, District Dehradun & Addl. Charge of Civil Judge (Jr. Div.), Chakrata District Dehradun to hold camp court at Chakrata for two day's in every fortnight.	12.04.2018
58.	Ms. Meenakshi Sharma, 2 <sup>nd</sup> Addl. Civil Judge (Jr. Div.), Hardwar.	3 <sup>rd</sup> Addl. Civil Judge (Jr. Div.), Hardwar.	12.04.2018.

59.	Ms. Aishwarya Bora, 3 <sup>rd</sup> Addl. Civil Judge (Jr. Div.), Hardwar.	Judicial Magistrate-I, Udham Singh Nagar.	12.04.2018
60.	Ms Soniya, 1 <sup>st</sup> Addl. Civil Judge (Jr. Div.), Roorkee, District Hardwar	Civil Judge (Jr. Div.), Tehri Garhwal & Addl. Charge of Civil Judge (Jr. Div.), Kirtinagar and Pratapnagar, District Tehri Garhwal to hold camp court at both these places for three days each in a month.	12.04.2018
61.	Ms. Kalpana, Civil Judge (Jr. Div.), Pratapnagar, District Tehri Garhwal.	Judicial Magistrate, Vikasnagar, District Dehradun.	12.04.2018
62.	Shri Arvind Nath Tripathi, Addl. Judge, Family Court, Rishikesh, District Dehradun.	Chief Judicial Magistrate, Nainital & Addl. charge of Civil Judge (Sr. Div.), Nainital.	12.04.2018
63.	Shri Rakesh Kumar Singh, Chief Judicial Magistrate, Bageshwar.	Chief Judicial Magistrate, Chamoli.	12.04.2018.
64.	Shri Rajoo Kumar Srivastava, Civil Judge(Sr. Div.), Khatima, District Udham Singh Nagar.	Chief Judicial Magistrate, Hardwar.	12.04.2018.
65.	Shri Kuldeep Sharma, Chief Judicial Magistrate, Pithoragarh.	Chief Judicial Magistrate, Rudraprayag.	12.04.2018.
66.	Ms. Meena Deopa, Civil Judge(Sr. Div.)/ Secretary, District Legal Services Authority, Hardwar.	Civil Judge (Sr. Div.), Hardwar.	12.04.2018.
67.	Shri Vivek Srivastava, Civil Judge(Sr. Div.)/ Secretary, District Legal Services Authority, Dehradun.	1 <sup>st</sup> Addl. Civil Judge (Sr. Div.), Dehradun.	12.04.2018.
68.	Shri Sudhir Tomar, Chief Judicial Magistrate, Rudraprayag.	Chief Judicial Magistrate, Pithoragarh & Addl. Charge of Civil Judge (Sr. Div.), Pithoragarh.	12.04.2018.
69.	Shri Mukesh Chandra Arya, Addl. Chief Judicial Magistrate, Haldwani, District Nainital	Addl. Charge of Addl. Chief Judicial Magistrate (Railways), Haldwani, District Nainital.	12.04.2018.
70.	Smt. Sangeeta Rani, Addl. Chief Judicial Magistrate (Railways) Haldwani, District Nainital.	Civil Judge (Sr. Div.), Haldwani, District Nainital.	12.04.2018.
71.	Shri Laxman Singh, Civil Judge (Sr. Div.), Udham Singh Nagar.	Chief Judicial Magistrate, Bageshwar & Addl. Charge of Civil Judge (Sr. Div.), Bageshwar.	12.04.2018.
72.	Shri Dharendra Bhatt, Addl. Chief Judicial Magistrate, Hardwar.	Civil Judge (Sr. Div.), Udham Singh Nagar.	12.04.2018.
73.	Shri Sundeep Kumar, Civil Judge(Sr. Div.), Haldwani, District Nainital	Civil Judge (Sr. Div.), Tehri Garhwal.	12.04.2018.
74.	Shri Bhavdeep Ravtey, Civil Judge(Sr. Div.), Kotdwar, District Pauri Garhwal.	Principal Magistrate/ Judicial Magistrate (1 <sup>st</sup> Class), J. J.Board, Dehradun.	12.04.2018.

75.	Ms. Akata Mishra, Civil Judge(Sr. Div.), Pithoragarh.	Civil Judge(Sr. Div.), Laksar, District Hardwar.	12.04.2018.
76.	Shri Rajeev Dhavan, Civil Judge(Sr. Div.)/ Secretary, District Legal Services Authority, Nainital.	Civil Judge(Sr. Div.), Karanprayag, District Chamoli.	12.04.2018
77.	Ms. Chavi Bansal, Civil Judge (Jr. Div.), Ramnagar, District Nainital.	Joint Director, UJALA, Bhowali, District Nainital.	12.04.2018
78.	Ms. Ritika Semwal, Principal Magistrate/ Judicial Magistrate (1 <sup>st</sup> Class), J.J. Board, Hardwar	2 <sup>nd</sup> Addl. Civil Judge (Sr. Div.), Hardwar.	12.04.2018.
79.	Ms. Vibha Yadav, Assistant Director, UJALA, Bhowali, District Nainital.	Civil Judge (Sr. Div.)	12.04.2018
80.	Shri Sanjay Singh, Civil Judge (Jr. Div.), Rudraprayag	Civil Judge (Sr. Div.), Rudraprayag.	12.04.2018
81.	Shri Sayed Gufran, Civil Judge (Jr. Div.), Srinagar, District Pauri Garhwal.	Addl. Chief Judicial Magistrate, Kashipur, District Udham Singh Nagar.	12.04.2018.
82.	Ms. Indu Sharma, Judicial Magistrate, Rishikesh , District Dehradun.	Civil Judge(Sr. Div.), Kotdwar, District Pauri Garhwal.	12.04.2018.
83.	Shri Manoj Kumar Dwivedi, Judicial Magistrate-I, Roorkee, District Hardwar.	Civil Judge (Sr. Div.)	12.04.2018
84.	Smt. Niharika Mittal Gupta, Civil Judge (Jr. Div.), Kashipur, District Udham Singh Nagar.	Civil Judge (Sr. Div.)	12.04.2018
85.	Shri Harsh Yadav, Civil Judge (Jr. Div.), Chamoli	Civil Judge (Sr. Div.), Khatima, District Udham Singh Nagar.	12.04.2018
86.	Shri Ravi Shanker Mishra, Civil Judge (Jr. Div. ),Bageshwar.	Addl. Chief Judicial Magistrate, Hardwar.	12.04.2018
87.	Shri Sandip Kumar Tiwari, Civil Judge (Jr. Div.), Roorkee, District Hardwar.	Addl. Chief Judicial Magistrate, Roorkee, District Hardwar.	12.04.2018
88.	Ms. Seema Dungarakoti, 1 <sup>st</sup> Addl. Civil Judge (Jr. Div.), Dehradun.	3 <sup>rd</sup> Addl. Civil Judge (Sr. Div.), Dehradun.	12.04.2018

**NOTIFICATION**

**No. 194/UHC/VII-a-1/Stationery**

**Dated: May 26<sup>th</sup>, 2018**

Pursuant to the Government Notification No. 408/XXXI(15)18/G/Uoooo1 (SAO)/2012-18 dated 02<sup>nd</sup> May, 2018, issued U/s 25 Negotiable Instrument Act, 1881 (Act of 26, 1881), 28/05/2018 (Monday) is hereby declared holiday in the Subordinate/Outlying Court Tharali (Distt. Chamoli), where the Bye-Elections are being held on 28/05/2018 (Monday).

**By order of the Court,**

## INSTITUTION, DISPOSAL AND PENDENCY OF CASES

### ➤ HIGH COURT OF UTTARAKHAND (from 01.04.2018 to 30.06.2018)

						<b>Pendency (As on 01.04.2018)</b>		
						Civil Cases	Criminal Cases	Total Pendency
						<b>20997</b>	<b>10206</b>	<b>31203</b>
<b>Institution ( 01.04.2018 to 30.06.2018)</b>			<b>Disposal ( 01.04.2018 to 30.06.2018)</b>			<b>Pendency (As on 30.06.2018)</b>		
Civil Cases	Criminal Cases	Total Institution	Civil Cases	Criminal Cases	Total Disposal	Civil Cases	Criminal Cases	Total Pendency at the end of 30.06.18
<b>3807</b>	<b>2300</b>	<b>6107</b>	<b>3599</b>	<b>1373</b>	<b>4972</b>	<b>21205</b>	<b>11133</b>	<b>32338</b>

**District Courts****(From 01.04.2018 to 30.06.2018)**

SL. No	Name of the District	Civil Cases				Criminal Cases				Total Pendency at the end of 30.06.2018
		Opening Balance as on 01.04.18	Institution from 01.04.18 to 30.06.18	Disposal from 01.04.18 to 30.06.18	Pendency at the end of 30.06.18	Opening Balance as on 01.04.18	Institution from 01.04.18 to 30.06.18	Disposal from 01.04.18 to 30.06.18	Pendency at the end of 30.06.18	
1.	Almora	295	120	114	301	891	775	851	815	1116
2.	Bageshwar	123	86	66	143	403	495	451	447	590
3.	Chamoli	311	152	153	310	681	423	400	704	1014
4.	Champawat	172	36	33	175	1266	1074	1067	1273	1448
5.	Dehradun	12220	3493	3181	12532	88526	30939	25497	93968	106500
6.	Haridwar	10327	1243	1059	10511	42360	12418	10822	43956	54467
7.	Nainital	2330	569	459	2440	11353	6040	5028	12365	14805
8.	Pauri	954	180	210	924	3979	2060	1591	4448	5372
9.	Pithoragarh	378	98	83	393	1251	1891	1611	1531	1924
10.	Rudraprayag	142	66	76	132	1383	732	839	1276	1408
11.	Tehri Garhwal	319	85	87	317	1647	1038	916	1769	2086
12.	Udham Singh Nagar	5719	1222	999	5942	32881	12946	10067	35760	41702
13.	Uttarkashi	413	153	137	429	980	740	748	972	1401
	<b>Total</b>	<b>33703</b>	<b>7503</b>	<b>6657</b>	<b>34549</b>	<b>187601</b>	<b>71571</b>	<b>59888</b>	<b>199284</b>	<b>233833</b>



## ➤ Family Courts

**(From 01.04.2018 to 30.06.2018)**

SL. No	Name of the Family Court	Civil Cases				Criminal Cases				Total Pendency at the end of 30.06.18
		Opening Balance as on 01.04.18	Institution from 01.04.18 to 30.06.18	Disposal from 01.04.18 to 30.06.18	Pendency at the end of 30.06.18	Opening Balance as on 01.04.18	Institution from 01.04.18 to 30.06.18	Disposal from 01.04.18 to 30.06.18	Pendency at the end of 30.06.18	
1.	Almora	53	61	61	53	37	42	30	49	102
2.	Dehradun	1706	467	495	1678	888	217	209	896	2574
3.	Rishikesh	192	63	38	217	163	34	18	179	396
4.	Vikasnagar	94	51	40	105	126	49	41	134	239
5.	Nainital	525	124	121	528	863	122	94	891	1419
6.	Haridwar	649	232	136	745	577	180	81	676	1421
7.	Roorkee	475	165	93	547	534	104	55	583	1130
8.	Kotdwar	175	34	15	194	233	52	37	248	442
9.	Pauri	54	29	24	59	73	48	22	99	158
10.	Tehri Garhwal	80	39	42	77	43	19	20	42	119
11.	Udham Singh Nagar	793	224	156	861	873	172	151	894	1755
	<b>Total</b>	<b>4796</b>	<b>1489</b>	<b>1221</b>	<b>5064</b>	<b>4410</b>	<b>1039</b>	<b>758</b>	<b>4691</b>	<b>9755</b>

## **Some Recent Judgments of Uttarakhand High Court**

### **Division Bench Judgments**

1. *In WP (PIL) No. 105 of 2017, Dr. Ganesh Upadhyay vs. Union of India and ors.*, decided on 26.04. 2018, the Bench while disposing the present public interest litigation issued following directions: -
  - A. The State of Uttarakhand through the Chief Secretary is directed to constitute the State Farmers Commission, as per Section 3 of the Uttarakhand State Farmers Commission Act, as amended from time to time, (*hereinafter to be referred to as the Act*) and to appoint its President and Members u/s 4 of the Act, within three months from today. The Board shall start discharging the duties u/s 9 of the Act immediately after its constitution and appointment of its President and Members.
  - B. The Union of India and the State Government through the Chief Secretary are directed to implement the broader recommendations made by the National Commission on Farmers (NCF), constituted on November 18, 2004 under the chairmanship of Prof. M.S. Swaminathan, to consider providing MSP (minimum support price) for the following agricultural produce grown/harvested by the farmers in the State of Uttarakhand which should be at least three times above the average cost of production (C2) by taking into consideration the comprehensive cost including imputed rent and interest on owned land and capital as well as hired labour, cost of seeds and fertilizers, machinery, expenses incurred on irrigation, rent of leased land, labour put by farmers and their families.
  - C. To formulate the Scheme for payment of compensation/family pension to the families of farmers who have committed suicide.
  - D. The State Government is directed to consider formulating a Scheme for waiver of loans raised by small marginal farmers, at least upto Rs.50,000/- or

in the alternative to permit them to pay the loans in installments by reducing their rate of interest, if need be by creating corpus in consultation with Nationalized/Gramin/Cooperative Banks.

- E. To ensure enforcement of the Warehousing (Development and Regulation) Act, 2007 in letter and spirit to enable the farmers to store their produce and to prevent them from selling their produce under distress.
- F. To prepare the *App* in consultation with the Department of Technology and private players to have the up-to-date Khasra-wise data of the status of crops grown in the State of Uttarakhand within a reasonable period.
- G. The Union of India and the State Government are also directed to give wide publicity immediately after fixing of Minimum Support Price at the time of sowing to boost the income of agriculturists.

The Court suggested the Union of India and the State Government to provide legal status to the Minimum Support Price (MSP) by bringing a suitable legislation. The State is suggested to formulate a Scheme for providing insurance cover including weather insurance to the farmers for their crops in consultation with the National Insurance Companies along with stakeholders at minimal premium and the Reserve Bank of India is advised to evolve a Scheme in consultation with the Banks, State Government and stakeholders about the manner in which the agricultural loans are to be advanced and their recovery and also waiver of loans in the eventuality of suicide committed by the farmers.

- 2. In FA No. 69 of 2017, Smt. Suman Verma vs. Somprakash Verma,** decided on 03.05.2018, the Bench observed that this Court is of the view that there is a flagrant violation of the provisions laid down under Order V of the CPC while effecting the alleged service upon the defendant (appellant herein). It is settled proposition of law that where a statute provides that a particular act is to be done in a particular manner, it must be done in that manner alone. The Principal Judge, Family Court did not comply with this settled proposition of law by

issuing the alleged summons to the defendant (appellant herein) and proceeding ex parte against the defendant and finally deciding the suit ex parte.

It is settled proposition of law that every matter should be decided on merits and not on technical grounds.

- 3. In CRLA No. 114 of 2016, Pramod Sharma and ors., vs. State of Uttarakhand,** decided on 14.05.2018, the Bench observed that the witnesses are the integral part of the administration of justice. They have to be given utmost respect and honour. The witnesses are not adequately compensated for the amount they spent from their pocket. They have to travel long distances. There are no separate rooms for them to sit. They are entitled to reasonable realistic allowances for boarding and lodging at the expenses of State Government, if they have to stay back in the town. There is constant threat perception to the witnesses and their families. The witnesses have to depose at times against the gangsters, terrorists, smugglers, muscle men and persons involved in heinous crimes. The threat perception at times keeps the witness away from the courts. The threat perception persists during the course of investigation, during trial and also after the conclusion of trial. Unnecessary adjournments are given by the trial courts prolonging the trial and causing mental agony to the witnesses. The trial should be held on day-to-day basis. The witnesses are required to be shown utmost respect and their dignity has to be maintained during the course of investigation and at the time of trial. The entire system is required to be sensitized. Since the witnesses are under constant threat, there is an increasing tendency of turning them hostile. It is a duty of the entire system to instill confidence in the minds of the witnesses that they would be protected from the wrath of the accused.

The Court issued the following mandatory directions to the State Government, Police and Criminal Courts:-

- a. The State Government is directed to frame the Rules under Section 54 of the Uttarakhand Police Act, 2007 within a period of six months from today and also make suitable amendment in the Indian Penal Code to punish the persons inducing any witness to give false statement and till then;
  - i. The State Government is directed that all the witnesses should be paid reasonable amount as travelling allowance on the date of recording of

- their statements and if the statement spills over to the next date, the boarding and lodging of the witnesses should be provided by the State Government from State Exchequer.
- ii. To ensure that the material witnesses in heinous and sensitive matters are insured on short-term or long term basis by the State Government to enable them to fearlessly testify before the Court.
  - iii. To change the identity of the witness in heinous/sensitive crimes, if there is request made by the witness to conceal his/her identity and also to relocate him/her with new identity
  - iv. The State Government should ensure providing a separate room for the witnesses to sit and relax while waiting for their turn to depose during the trial.
- b. The police is directed to grant protection to the witnesses and their family members during the course of investigation, inquiry, during trial and after the conclusion of trial till the threat persists.
  - c. All the criminal courts throughout the State of Uttarakhand are directed to hold the trials on day to day basis. The reporting officers are directed to enter adverse remarks in Annual Confidential Reports of the judicial officers who do not hold the trial on day to day basis.
  - d. The State Government, while framing the Rules, must ensure to protect the life, liberty, reputation and property of the witnesses as well.
  - e. The State Government should install security devices in the witness's home such as security door CCTVs, alarms, fencing etc.
  - f. The police must have emergency contact numbers of witnesses, close protection for the witnesses, regular patrolling around the witness's house, escort to the Court and from the court to their home with provision of Government vehicle or a State funded conveyance on the date of hearing.

- 4. In WP (PIL) No. 48 of 2017, Arun Kumar Bhadoria vs. State and ors.,** decided on 15.05.2018, the Bench while disposing of the writ petition has issued the following mandatory directions to the State Government:-
- A. To ensure that the police personnel do not work for more than eight hours at a stretch.
  - B. To pay at least forty-five days' extra salary to improve the conditions of service of the police personnel for undertaking the arduous duties.
  - C. To create corpus as per the recommendation of One-member State Police Reforms Commission, constituted on 13.04.2012 within a period of three months from today for the welfare of the police force.
  - D. To make suitable amendments in the Rules by providing at least three promotions to police personnel throughout his career to remove stagnation and for improving efficiency.
  - E. To recruit qualified doctors specifically for the police force.
  - F. To constitute Special Selection Board for recruitment of police personnel for timely filling up the vacancies.
  - G. To provide sufficient recreational facilities at police stations as well as police housing colonies including Gym and swimming pool etc.
  - H. To appoint in each district the psychiatrist to counsel the police personnel who are under tremendous pressure and strain.
  - I. To ensure that the traffic police is given sufficient breaks while discharging their duties in summers by rotating them.
  - J. To ensure that the police stations work in shifts for efficient and people friendly policing

The Court advised the State Government to undertake Housing Scheme for the police personnel for improving the living conditions of the police force.

The Court also directed the police department to be liberal in granting leaves to the police personnel, to duly compensate the family members of the police force in the eventuality of police personnel receiving bodily injuries, disability or death in the line of duty and to provide masks to the Traffic Police to protect them from injurious gases and fumes while discharging traffic duties and to medically examine all the police personnel after every three months to assess their medical fitness.

- 5. In WP (PIL) No. 17 of 2018, Dr. Vijay Verma. Vs. Union of India and ors.** decided on 01.06.2018, the Bench held that every person with mental illness is entitled to clean, safe and hygienic environment, adequate sanitary conditions, reasonable facilities for leisure, recreation, education and religious practices, food, proper clothing to protect such person from exposure of his body to maintain his dignity, and not be subjected to compulsory tonsuring (shaving of head hair), to be protected from all forms of physical, verbal, emotional and sexual abuse in any mental health establishments run by the State and granted permission by any private institution provided approval by it.

The Bench further observed that the mentally disturbed children/patients have a fundamental right to privacy, dignity, self-respect, self-preservation, access to quality mental health care and sustenance. The Society should make sincere endeavour to assimilate/integrate the persons who are mentally disturbed in the society. All of us must provide due care and protection to mentally disturbed persons, since it is difficult for them to take decisions of their own. The role of the society is to make an endeavour to protect the rights of mentally disturbed children as guardians and custodians. Mentally disturbed persons need constant love, care, passion and compassion. The role of the family is also very important while taking care of mentally disturbed patient. Patients are required to be treated by duly qualified doctors. Patients should never be kept in isolation or solitary confinement. No stigma should be attached to their illness. Mental illness is required to be treated like any other disease.

The Court issued directions to the District Magistrate, Udham Singh Nagar and Senior Superintendent of Police, Udham Singh Nagar to remove the chains of Ms. Chandni D/o Narayan Das R/o Subhash Colony, Rudrapur within six hours and also directed these Officers to shift Ms. Chandni to the Mental Health Hospital, Selaqui within 24 hours and the District Magistrate, Rudraprayag and Superintendent of Police, Rudraprayag to remove the chains of Mr. Pankaj Rana within six hours and to shift Mr. Pankaj Rana to the All India Institute of Medical Sciences, Rishikesh within 24 hours, the District Magistrate, Udham Singh Nagar and the District Magistrate, Rudraprayag to pay and release the *ex gratia* payment of Rs.50,000/- each to the guardians of Ms. Chandni and Mr. Pankaj Rana within 24 hours for the treatment of their wards. The practice of electro-convulsive therapy without the use of muscle relaxants and anesthesia, except with the express consent of guardian, is prohibited in the State of Uttarakhand.

The Court further issued following directions to the State Government, all the SSPs throughout the State, Police personnel, Medical Officers and the person in-charge of the State run custodial institution (including beggars homes, orphanages, women's protection homes and children homes):-

1. To pay a monthly stipend of Rs.5,500/- each to the guardians of Ms. Chandni and Mr. Pankaj Rana for their care and protection including treatment. The State Government is also directed to prepare a comprehensive Policy for rehabilitating the mentally disturbed children and patients, to conduct the Epidemiological Survey Data in the State to determine the mentally retarded/disturbed children through National Institute of Mental Health and Neurosciences, Bangalore (Karnataka) within six months from today. To constitute the State Authority under Section 45 of the Mental Healthcare Act, 2017 within three months from today. To constitute the Board to be called 'Mental Health Review Board' as per Section 73 of the Act within eight weeks. To provide mental healthcare and treatment to all the persons with mental illness at an affordable cost, of



good quality, available in sufficient quantity, accessible geographically and without any discrimination. To incorporate mental health service into general service at all levels including primary health centers in all health programmes. To ensure that no person with mental illness including children and illiterate persons are transferred to long distances to access mental health service. To ensure that every person, with mental illness, as per Section 20, is protected from cruel, inhuman and degrading treatment in any mental establishment. As per Section 29 to plan, design and implement programmes for the promotion of mental health and prevention of mental illness in the State. To take all necessary measures to give due publicity to the Mental Healthcare Act, 2017 through public media, including television, radio, print and online media at regular intervals. To ensure that no person or organization establishes or runs mental health establishment unless registered with the authority constituted under the Act. To ensure that no person with mental illness is subjected to electro-seclusion or solitary confinement. To frame the Policy, as undertaken, to register the children suffering from mental illness within six months. To open District Early Intervention Centers (DEICs) in every district of the State within six months. To ensure that henceforth, no mentally disturbed/retarded person is found on the streets. The concerned SSP/SPs are directed to shift them to the nearest mental health institutions/place of safety. To open District Early Intervention Centers (DEICs) in every district of the State within six months. To ensure that henceforth, no mentally disturbed/retarded person is found on the streets. The concerned SSP/SPs are directed to shift them to the nearest mental health institutions/place of safety. The State Government is also advised to open more Mental Care Establishments taking into consideration the large number of persons suffering from mental illness for their proper treatment, protection and care. The State Government is also advised to open more Mental Care Establishments taking into consideration the large number of persons suffering from mental illness for their proper

treatment, protection and care. The State Government is advised to set up Centre for Human Rights, Ethics, Law and Mental Health with the objectives, as stated in paragraph no.40 of the judgment.

2. All the SSPs/SPs, throughout the State to ensure that the mentally disturbed patients are not treated by Tantriks, Quacks etc. and also to ensure that the mentally disturbed patients are not chained/ shackled/fettered/ill-treated or kept in solitary confinement even in the private homes and institutions. The persons suffering from mental illness shall be admitted in the Establishment as per Section 86 of the Act.
3. All the Medical Officers of the Prison or Jail are directed to send quarterly reports to the concerned Board certifying therein that there are no prisoners with mental illness in the prison or jail.
4. The person in-charge of the State run custodial institution (including beggars homes, orphanages, women's protection homes and children homes) is directed to ensure that any resident of the institution has, or is likely to have, a mental illness, he shall take such resident of the institution to the nearest mental health establishment run or funded by the appropriate Government for assessment and treatment.
5. Every police officer in the State of Uttarakhand is directed to take under protection any person found wandering at large within the limits of the police station whom the officer has reason to believe has mental illness and is incapable of taking care of himself. Every person taken into protection is ordered to be taken to the nearest public health establishment forthwith. It shall also be the duty of every police officer to report to the Magistrate if any person, suffering from mental illness, is being ill-treated or neglected.

**6. In WP (PIL) No. 164 of 2013, Daulat Ram Semwal and another vs. State of Uttarakhand and ors.,** decided on 18.06.2018, the Bench observed that right to education includes proper and meaningful education. If schools/colleges are without teachers, the purpose of right to education is frustrated. Award of certificate or degree alone is not sufficient. Proper teaching is must. Due to shortage of teachers, no teaching is done in the colleges/school. Result is that families are migrating from villages to towns. Many housewives from the villages of hill districts have shifted to Dehradun, Haldwani or respective district headquarters along with their children, so that their children may get proper education. We have no hesitation to say that non-posting of teacher in the schools/ colleges of the hill districts is also one of the main reason of migration of the people from the villages of the hill districts. It is true that various orders have already been passed for expansion and improvement of basic amenities and infrastructure in school. Hon'ble Supreme Court has also issued direction to the States of the country for providing basic facilities such as drinking water, toilets, electricity, boundary wall, kitchen etc. in primary schools. But, in the present PIL, we have dealt with different problem, which is being faced by the people of the State. We think that students can study in the schools even if there are less facilities, but they cannot learn without subject teachers in the institution.

The Court while disposing of the writ petition issued following directions to the State Government, Authorities in the Educational Departments and Universities of the State:

- (i) No transfer/posting of teachers/lecturers shall be made in plain area of Dehradun, Haridwar, Udham Singh Nagar and Nainital until 70% of the posts of teachers in all primary schools, Junior High Schools, Intermediate Colleges, Degree colleges and P.G. Degree College of hill districts are filled. For doing this, the State Government may relax the Government Order/Rules etc. regarding posting of teachers.
- (ii) To take final decision in the matter of introduction of biometric system in a phased manner to ensure proper attendance of the teachers. But, biometric system must be installed in every

school/ college in the State within 24 months from today. Attendance of teachers can be taken thrice in a day. First, at the time of opening of the school/college; secondly, at midway; and thirdly, at the time when school/college closes.

- (iii) To put on website the list of colleges/ institutions recognized for imparting education and also the courses/diplomas/degrees, which are recognized by competent Boards/Universities so that students may not be misled by the advertisement issued in the newspaper. This exercise must be done within two months from today.
- (iv) All posts of the teachers, lecturers and ministerial staff in all the schools/ colleges be filled within 24 months from today.
- (v) Authorities in the Education Department/ Universities of the State are directed to ensure that prescribed days teaching a year is imparted to the students. They are further directed to ensure 75% attendance of the students in a year. They should also ensure that no admission is made in any of the colleges in excess to sanctioned seats.

### **Single Bench Judgments**

1. *In WPMS No. 866 of 2018, Jameel Ahmad vs. Rajendra Kumar and another*, decided on 12.04.2018, the Bench observed that it is settled position in law that liberal approach should be adopted by the courts while considering application for amendment, particularly in cases where other side can be compensated with cost. Normally amendments are allowed in the pleading to avoid multiplicity of litigation.
2. *In WP (S/S) No. 154 of 2017, Himanshu Joshi and ors., vs. State of Uttarakhand and ors., with WP (S/S) No. 155 of 2017, Charu Bhatt and another vs. State of Uttarakhand and ors., decided* on 17.04.2018, the Court observed that appointment has to be made only as per the existing service Rules and in case the appointments have been made *dehors* the rules, such employees are not liable to be regularized in service.

3. ***In WP (S/S) No. 590 of 2017, Dharam Singh Rana vs. Chairman-cum-Managing Directors and ors.***, decided on 02.05.2018, the Bench observed that it can safely be said that after acquittal in the criminal case, reinstatement and back wages should not be given automatically to the employee. Each case requires to be considered in its own backdrop.
4. ***In SA No. 41 of 2018, Yashoda Devi vs. Om Prakash Sharma and ors.***, decided on 03.05.2018, the Bench observed that it is trite law that if one of the relief is cognizable by the Civil Court, Civil Court has got jurisdiction for ancillary relief and plaintiff shall not be compelled to approach the another Court for ancillary relief. It is the Civil Court and not the Revenue Court which has got the jurisdiction to entertain a suit for cancellation of sale deed and prohibitory injunction and the other reliefs claimed in the suit.
5. ***In WP (S/S) No. 909 of 2017, Prema Papney vs. General Manager (Personnel) and ors.***, decided on 07.05.2018, the Bench while disposing of the service matter observed that it is settled position of law that compassionate appointment is not a Rule and cannot be sought, as a matter of right. The compassionate appointment is a concession and exception to public appointment provided under Articles 14 and 16 of the Constitution of India, therefore, to seek a concession of compassionate appointment, claimant must prove his financial condition and must prove that in the event of non grant of compassionate appointment, claimant would face financial crisis and may die in starvation.
6. ***In WPMS No. 1656 of 2008, U.P. Jal Vidhuyt Nigam Ltd. and ors., vs. Tahir Hassan and ors.***, decided on 08.05.2018, the Bench observed that it is settled position in law that before terminating service of an employee, for a charge or misconduct, principle of natural justice has to be followed.
7. ***In CLR No. 11 of 2014, Rakesh and anothers vs. Jayshyam Singh***, decided on 11.05.2018, the Bench observed that it is not mandatory for the Small Cause Court to frame points for determination immediately after exchange of pleadings and it would suffice, if points for determination are formulated at some later stage.
8. ***In WPMS No. 20 of 2013, Ajay Kumar Garg vs. Regional Transport Authority and another***, decided on 16.05.2018, the Bench observed that since there is no provision in Motor

Vehicles Act, which enables learned Transport Tribunal to review its order, therefore, the impugned order dated 08.08.2012 is without jurisdiction and hence is liable to be set aside.

9. ***In WPMS No. 831 of 2018, Indiver Saral vs. State of Uttarakhand and ors., with WPMS No. 832 of 2018, The Seven Eleven Departmental Store vs. State of Uttarakhand and ors.,*** decided on 18.05.2018, the Court observed that any licence holder under an Act or Law applicable to the nature of business is bound by the terms and conditions of the licence and the Rules framed thereunder, more particularly, when it intends to impose a reasonable restrictions in particular to the nature of business which may have an impact on the public at large and has its wide social implications.
10. ***In SA No. 69 of 2006, Smt. Sugra vs. Parvash Ali and another, with SA No. 68 of 2006, Smt. Sugra vs. Parvash Ali and another, SA No. 70 of 2006, Smt. Sugra vs. Parvash Ali and another and SA No. 71 of 2006, Smt. Sugra vs. Parvash Ali and another,*** decided on 29.05.2018, the Bench held that it is the settled proposition of law that the First Appellate Court being the last Court of facts and law should take care of the case and decide the First Appeal in conformity with the provisions contained in Order 41 Rule 31 CPC. In case the First Appellate Court did not discharge its legal obligations in deciding the First Appeal in conformity with the provisions contained under Order 41 Rule 31 CPC, the judgment and degree of the First Appellate Court cannot be said to be a proper and prefect judgment.
11. ***In ARBP No. 47 of 2015, Mrs. Namratta Sen vs. Captain Saurabh Chauhan (Retd.),*** decided on 11.06.2018, the Court observed that a perusal of the aforesaid provision makes it clear that three things are necessary where a reference to an arbitration clause in another document is being resorted to. Firstly, there should be a reference in the contract to a document which contains an arbitration clause and secondly, it shall be only applicable if the contract is in writing and thirdly, the reference should be such as to make the arbitration clause a part of the contract. Meaning thereby, a mere reference to document would not be enough. The reference should categorically state that the arbitration clause is also now a part of the contract.

## **PROGRAMMES ATTENDED BY HON'BLE JUDGES**

### **FROM APRIL–JUNE, 2018**

1. Hon'ble Mr. Justice V.K. Bist visited Uttarakhand Judicial and Legal Academy, Bhowali, Nainital to address a meeting of Judge Incharge of Judicial Education and Directors of State Judicial Academy during the period from 14.04.2018 to 15.04.2018.

## **ACTIVITIES OF SLSA FOR THE MONTHS OF APRIL TO JUNE, 2018**

### **NATIONAL LOK ADALATS**

As per directions of National Legal Services Authority and under the valuable guidance of Hon'ble the Executive Chairman, Uttarakhand State Legal Services Authority, two National Lok Adalats were organized in the State of Uttarakhand from Tehsil Level to High Court Level in all the Courts and Quasi Judicial Authorities on 22.04.2018. In these said National Lok Adalats, apart from the civil and criminal cases, the matters pertaining to labour disputes, revenue disputes, land acquisition act, family disputes, MACT, NI Act, water and electricity and all such matters which can be settled amicably were taken up.

In these National Lok Adalats, a total number of **10,046** cases were taken up and out of them **2,362** cases were settled amicably. Amount to the tune of **Rs. 11,66,41,193/-** was also settled.

### **LEGAL AWARENESS CAMPAIGN THROUGH MOBILE VAN**

To provide legal aid and advice to the common people at their doorsteps, legal awareness and sensitization camps are being organized through mobile van throughout the State for cluster of villages in different districts. During the months of April, 2018 to June, 2018, State Legal Services Authority's mobile van visited District-Dehradun, Bageshwar and Uttarkashi covering **55** places whereby **22,151** persons were benefited.



In the said camps documentary films on the subjects of mediation, lok adalat and legal aid prepared by National Legal Services Authority and State Legal Services Authority were displayed. The queries raised by the villagers were also resolved on the spot. The applications were also received for legal aid which were either disposed of at the level of State Authority or were sent to the authorities concerned for appropriate and necessary action.

### **LEGAL AWARENESS ON COMMEMORATIVE DAYS**

Between the months of April, 2018 to June, 2018, the Labour Day, Anti Tobacco Day, Environment Day, World Day against Child Labour and World Blood Donation Day were observed throughout the State. During these occasions, **250** special legal literacy and awareness camps were organized wherein **23,304** people got benefitted.

## STATISTICAL INFORMATION

### STATEMENT SHOWING THE PROGRESS OF LOK ADALATS HELD IN THE STATE OF UTTARAKHAND FOR THE PERIOD FROM APRIL, 2018 TO JUNE, 2018

S. No.	Name of DLSA's	No. of Lok Adalats Held	No. of Cases Taken up	No. of Cases Disposed off	Compensation/ Settlement Amount	Amount Realized As Fine (in Rs.)	No. of Persons Benefited in Lok Adalat
01	ALMORA	01	195	114	91,83,786	16,000	114
02	BAGESHWER	05	171	79	19,58,322	2,94,200	81
03	CHAMOLI	01	17	10	27,54,573	-	10
04	CHAMPAWAT	01	75	33	1,91,750	-	33
05	DEHRADUN	04	7049	2647	1,51,22,687	8,28,500	2754
06	HARDWAR	01	1646	342	17,37,200	8,800	342
07	NAINITAL	01	172	82	28,01,897	1,65,220	82
08	PAURI GARHWAL	01	112	88	24,23,962	2,07,900	88
09	PITHORAGARH	03	268	116	20,62,781	1,400	117
10	RUDRAPARYAG	01	74	23	6,85,162	3,83,238	26
11	TEHRI GARHWAL	02	117	85	55,53,695	1,11,065	85
12	UDHAM SINGH NAGAR	01	114	46	1,00,92,500	44,200	46
13	UTTARKASHI	01	78	55	12,70,500	-	55
14	HCSLC, NAINITAL	01	272	18	93,56,733	-	18
	<b>TOTAL :-</b>	<b>24</b>	<b>10360</b>	<b>3738</b>	<b>6,51,95,548</b>	<b>20,60,523</b>	<b>3851</b>

**STATEMENT SHOWING THE PROGRESS OF CAMPS ORGANIZED IN THE  
STATE OF UTTARAKHAND FOR  
THE PERIOD FROM APRIL, 2018 TO JUNE, 2018**

<b>S. No.</b>	<b>Name of DLSA's</b>	<b>No. of Camps Organized</b>	<b>No. of Persons Benefited in Camps</b>
<b>01</b>	<b>ALMORA</b>	89	9025
<b>02</b>	<b>BAGESHWER</b>	16	450
<b>03</b>	<b>CHAMOLI</b>	323	15233
<b>04</b>	<b>CHAMPAWAT</b>	114	9166
<b>05</b>	<b>DEHRADUN</b>	415	16426
<b>06</b>	<b>HARDWAR</b>	208	7917
<b>07</b>	<b>NAINITAL</b>	501	28947
<b>08</b>	<b>PAURI GARHWAL</b>	80	8051
<b>09</b>	<b>PITHORAGARH</b>	63	5269
<b>10</b>	<b>RUDRAPARYAG</b>	19	13363
<b>11</b>	<b>TEHRI GARHWAL</b>	102	4952
<b>12</b>	<b>UDHAM SINGH NAGAR</b>	2599	88510
<b>13</b>	<b>UTTARKASHI</b>	1740	27839
	<b>TOTAL :-</b>	<b>6269</b>	<b>235148</b>

**STATEMENT SHOWING THE PROGRESS OF LEGAL AID AND  
ADVICE/COUNSELING PROVIDED IN THE STATE OF UTTARAKHAND  
FOR THE PERIOD FROM APRIL, 2018 TO JUNE, 2018**

S. No.	Name of DLSA's	No. of Persons Benefited through Legal Aid & Advice	
		Legal Aid	Legal Advice/ Counseling
01	ALMORA	18	03
02	BAGESHWER	06	-
03	CHAMOLI	16	55
04	CHAMPAWAT	05	-
05	DEHRADUN	172	07
06	HARDWAR	82	01
07	NAINITAL	24	01
08	PAURI GARHWAL	15	66
09	PITHORAGARH	07	01
10	RUDRAPARYAG	-	-
11	TEHRI GARHWAL	21	17
12	UDHAM SINGH NAGAR	92	-
13	UTTARKASHI	09	34
14	H.C.L.S.C., N.T.L.	17	03
15	U.K. S.L.S.A., N.T.L.	-	30
	<b>TOTAL</b>	<b>484</b>	<b>218</b>

**UTTARAKHAND JUDICIAL AND LEGAL ACADEMY, BHOWALI,  
NAINITAL**

**Training Programmes held in the month of  
April, May and June, 2018:-**

<b>S. No.</b>	<b>Name of Training Programmes/ Workshops</b>	<b>Duration</b>
1.	Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2015 Batch (2 <sup>nd</sup> phase of Institutional Training)	01 April, 2018 to 31 July, 2018 (04 Month)
2.	Workshop on Emerging Trends and Recent Developments in Civil Laws for Civil Judges (Sr. Div. & Jr. Div.) (1 <sup>st</sup> phase)	07 May, 2018 to 11 May, 2018 (Monday to Friday) (for five days)
3.	Training Programme for the Judges of Civil Judge (Jr. Div.) batch 2011 who have been promoted in the Cadre of Civil Judge (Sr. Div.).	14 May, 2018 to 19 May, 2018 (Monday to Saturday) (for six days)
4.	Workshop of ADMs/SDMs on Role of Executive Magistrates in the Criminal Justice Administration under Cr.PC	25 May, 2018 & 26 May, 2018 (Friday & Saturday) (for two days)



Foundation Training Programme For Newly Recruited Civil Judges (J.D.), 2015 Batch  
2<sup>nd</sup> Phase of Institutional Training from  
01 April, 2018 to 31 July, 2018



Workshop on Emerging Trends and Recent  
Development in Civil Laws for Civil Judges  
(Sr. Div. & Jr. Div.) 1<sup>st</sup> Phase from  
07 May, 2018 to 11 May, 2018



Training Programme for the Judges of Civil  
Judge (Jr. Div.) batch 2011 who have been  
Promoted in the cadre of Civil Judge (Sr. Div.)  
from 14 May, 2018 to 19 May, 2018.



Workshop of ADMs/ SDMs on Role of  
Executive Magistrates in the Criminal  
Justice Administration under Cr.P.C  
from 25 May, 2018 & 26 May, 2018.